

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/MP/2024**

Subject : Petition under section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the order dated 12.1.2023 in Petition No. 221/MP/2021.

Date of Hearing : **28.8.2024**

Petitioner : Maithon Power Limited

Respondents : DVC and 7 others

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Kumar Srivastava, Advocate, MPL  
Shri Dilip Kumar Garema, MPL  
Shri Anand Kr. Srivastava, Advocate, WBSEDCL  
Ms. Priya Goyal, Advocate, WBSEDCL  
Shri Shivam Sinha, Advocate, WBSEDCL

**Record of Proceedings**

At the outset, proxy counsel for the Petitioner requested for adjournment as the arguing counsel was not available due to personal difficulty. This request was not opposed by the learned counsel for the Respondent. Accordingly, based on the parties' consent, the hearing in the matter was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner and the Respondent ERPC to submit the following information on or before **30.9.2024** after serving a copy to the other:

**Petitioner**

a) Reason(s) for the delay in issuing the debit note towards carrying cost, along with the relevant provisions for justification of the claim towards carrying cost.

**Respondent ERPC**

b) Reason(s) for not issuing the compensation statement attributable to the Petitioner on account of SCED for the period under dispute.

3. The petition shall be listed for hearing on **22.10.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

